NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP(CAA)No.11/Chd/Hry2017

In the matter of:.

Surya Global Steel Tubes Limited.

... Petitioner Company No.1

AND

Surya Roshni Limited

... Petitioner Company No.2

Present:

Mr. Atul V.Sood, Advocate for the applicants

This is second motion petition filed for sanctioning of the Scheme of Arrangement in terms of Rule 15 of Companies (Compromise, Arrangement and Amalgamation) Rules, 2016. Learned counsel for petitioners submits that he has filed compliance affidavit with the record of first motion petition.

List the matter for hearing on 28.09.2017. Notice of hearing be published in the same newspapers namely, 'Business Standard' (English) and 'Business Standard' (Hindi), NCT of Delhi and Haryana as was originally published at the time of first motion petition not less than 10 days before the date fixed. Notice be also issued to the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi and the Official Liquidator, Chandigarh by Speed Post along with copy of this petition and file compliance affidavit with postal receipt and track report of the post office at least 2 days before the date fixed. Affidavit shall also state as to whether any objections to the proposed 'Scheme' has been received by the company. Registry is also directed to report whether any objections have been received

in the Tribunal to the proposed 'Scheme'. Learned counsel for petitioners also submits that vide order dated 31.05.2017 notice to all the statutory authorities were sent with regard to meetings called and held on directions of the Tribunal in the first motion petition, in which papers regarding publication are attached. The record of first motion petition be also added.

(Justice R.P.Nagrath) Member (Judicial)

August 25, 2017